

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51689 of 2017

(Arising out of Order-in-Original No. RPR/EXCUS/000/COM/012/2017 dated 21.07.2017 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Raipur, C.G.)

M/s. Rama Real Estate Pvt. Ltd.

Beside Sai Parisar, Shrikant Verma Marg,
Bilaspur (C.G.)

.....Appellant

VERSUS

**Principal Commissioner, Central Excise,
& Service Tax, Raipur, C.G.**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 05.04.2023

FINAL ORDER NO. 50435/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**